FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PUSHP RATNA REALTY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Pushp Ratna Realty Private Limited
2.	Date of incorporation of corporate debtor	17 June 2008
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100MP2008PTC020794
5.	Address of the registered office and principal office (if any) of corporate debtor	G-1, Pushparatan Castle, 12 Kanchanbag, Indore Tukoganj, Indore, Madhya Pradesh, India, 452001
6.	Insolvency commencement date in respect of corporate debtor	16 October 2024
7.	Estimated date of closure of insolvency resolution process	14 April 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hasti Mal Kachhara IBBI Registration No.: IBBI/IPA-002/IP-N00342/2017-2018/10992
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: A-602, Nirman Apartments, Pump House, Vikas Nagar, Andheri (East), Mumbai-400093 Email id: hastimal.kachhara@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: A-602, Nirman Apartments, Pump House, Vikas Nagar, Andheri (East), Mumbai-400093 Email id: cirp.pushpratna@gmail.com
11.	Last date for submission of claims	**01 November 2024**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Financial Creditors in Class (Homebuyers / Allottees as per provision of the Code)

13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Vikas Gopichand Khiyani 2. Mr. Pankaj Ramandas Majithia 3. Mr. Kailash Shah
14.	**(a)** Relevant Forms and **(b)** Details of authorized representatives are available at:	(a) Relevant forms as mentioned below in the notes. (b) Details of Authorized Representative as mentioned herein: **1. Mr. Vikas Gopichand Khiyani** **Address:** 910, 9th Floor, Ajmera Sikova, Nityanand Nagar, Ghatkopar West, Mumbai City, Maharashtra, 400086 **IBBI Regn. No.:** IBBI/IPA-001/IP-P-02738/2022-2023/14194 **Email:** cavikas.khiyani@gmail.com **2. Mr. Pankaj Ramandas Majithia** **Address:** Suite No. 301 304, Metro Avenue, Opposite Gurunanak Petrol Pump, Near Magicbricks Weh Metro Station, Andheri East, Mumbai City, Maharashtra, 400069 **IBBI Regn. No.:** IBBI/IPA-001/IP-P00452/2017-2018/10795 **Email:** pankaj@pcpl.net.in **3. Mr. Kailash Shah** **Address:** 505, 21st Century Business Center, Near World Trade Centre Ring Road, Surat, Gujarat, 395002 **IBBI Regn. No.:** IBBI/IPA-001/IP-P00267/2017-2018/10511 **Email:** ipktshah@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Pushp Ratna Realty Private Limited on 16 October 2024.

The creditors of Pushp Ratna Realty Private Limited, are hereby called upon to submit their claims with proof on or before 01 November 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter-IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claim is to be submitted by way of the following specified forms in CIRP Regulations:

- Form B - For Claim by Operational Creditors;
- Form C - For Claim by Financial Creditors;
- Form CA - For Claim by Financial Creditors in Class (Homebuyers / Allottees as per provision of the Code)
- Form D - For Claim by Workmen and Employees;
- Form E - For Claims by Authorized Representatives of Workmen and Employees;
- Form F - For Claims by Creditors (other than Financial Creditors and Operational Creditors).

The relevant forms may be downloaded from the website of Insolvency and Bankruptcy Board of India (IBBI) through (https://ibbi.gov.in/home/downloads).

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class of creditors (Homebuyers / Allottees as per provision of the Code) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties including but not limited to rejection of claims *in toto*.

Mr. Hasti Mal Kachhara
Interim Resolution Professional of
Pushp Ratna Realty Private Limited
IBBI Registration No.:
IBBI/IPA-002/IP-N00342/2017-2018/10992

Date: 18 October 2024
Place: Indore

US TARGET | **Underground bunkers used to stash weapons**

In a first, stealth bombers strike Houthi strongholds

Agencies
WASHINGTON/NEW YORK/DUBAI

The US military unleashed B-2 stealth bombers to target underground bunkers used by Yemen's Houthi rebels early Thursday in response to the rebels' attacks on Mideast shipping lanes. The attack appeared to be a warning to Iran as well. While it wasn't immediately clear how much damage the strikes caused, the attack appeared to be the first use of the B-2 in combat in years and the first time the flying wing targeted sites in Yemen.

The Houthis' al-Masirah satellite news channel reported airstrikes around Yemen's capital, Sanaa, which the group has held since 2014. They also reported strikes around the Houthi stronghold of Saada. They offered no immediate information on damage or casualties. Iran offered no immediate comment on the strike Thursday. Its foreign minister has been visiting Arab nations ahead of an expected Israeli retaliatory strike over Tehran's October 1 missile assault.

A US B-2 bomber that conducted the operation - AFP

US Defence Secretary Lloyd J AustinIII announced the strikes against the Houthis, who have been attacking ships for months in the Red Sea corridor over the Israel-Hamas war in the Gaza Strip. Although he made no mention of Iran, the rare use of the B-2, the only plane capable of striking Iran's deeply buried nuclear facilities, against the Houthis was notable at a time of tensions between Israel and Iran that threaten to spill into full-blown war.

"This was a unique demonstration of the United States' ability to target facilities that our adversaries seek to keep out of reach, no matter how deeply buried underground, hardened or fortified," Austin said. "The employment of B-2 Spirit long-range stealth bombers demonstrate U.S. global strike capabilities to take action against these targets when necessary, anytime, anywhere," he added.

11 fall to Israeli strikes in Gaza

CAIRO. Israeli airstrikes killed 11 Palestinians in Gaza City on Thursday, medics said. At the same time, Israeli forces sent tanks into Jabalia in the north, where Palestinians and United Nations officials expressed alarm over shortage of food and medicine. According to Reuters, residents of Jabalia said Israeli forces blew up clusters of houses from air, by tank shells and by placing bombs in buildings before blowing them up remotely. Gaza's civil emergency service said it evacuated several wounded people from a school sheltering displaced Palestinians that caught fire after being hit by Israeli tank shells. Residents said Israeli forces had effectively isolated Beit Hanoun, Jabalia, and Beit Lahiya in the far north of the enclave from Gaza City, blocking movement except for those families with permission to heed evacuation orders and leave the three towns.

16 EU UNIFIL nations to exert pressure on Israel

Agencies
ROME/BRUSSELS

The 16 EU countries contributing to the U.N. peacekeeping mission in Lebanon have shown willingness to exert maximum political and diplomatic pressure on Israel so that no further incidents occur, said a Reuters news report, which cited the Italian defence ministry's statement.

The 16 European contributors to UNIFIL believe that its rules of engagement need to be more effective

They also believe that its rules of engagement need to be more effective, although that hinged on Israel stopping its operations.

The countries, including Spain, Italy and France, contribute more than a third of some 10,000 troops to UNIFIL and the recent incidents have alarmed European governments.

This decision comes amidst UNIFIL troops being attacked by Israeli ground forces in their operation against Hezbollah militants. Recently, Israeli tanks hit a watchtower at the UNIFIL headquarters and in a separate incident of aggression, two Israeli tanks burst through the gates of one of its bases. So far 5 peacekeepers have been injured.

Arrest warrant against Hasina

PTI
DHAKA

Bangladesh's International Crimes Tribunal on Thursday issued arrest warrants against former PM Sheikh Hasina, who was ousted after massive protests, and 45 others for alleged crimes against humanity.

The tribunal directed the authorities to produce Hasina and the others before it by November 18. The warrant could - technically - open up the possibility of the country's interim government seeking her extradition from India, where she fled to on August 5.

DEBTS RECOVERY TRIBUNAL
Government of India, Ministry of Finance
Department of Finance Services, (Banking Division)
797-II, Shanti Kunj, South Civil Lines, Jabalpur 482001 (M.P)
Case No.: RC 8/2019 in O.A. No. 209/2016
BANK OF INDIA
Vs
LATE DASHRATH GEETA DEVI EDUCATION SAMITI
E-Auction No. 257/2024

Under mentioned properties will be sold by "on line e-auction" through website https://www.bankeauctions.com for recovery of a sum of **Rs. 11,46,03,556.00/- (Rupees Eleven Crore Forty Six Lakh Three Thousand Five Hundred Fifty Six only)** payable by you/him in respect of Recovery Certificate in **O.A. No. 209/2016** issued by the Presiding Officer, Debts Recovery Tribunal, Jabalpur with interest at **12.00 %** p.a. with simple Interest from **30-03-2016** and costs payable as per recovery certificate till realization.

Date and Time of E-auction : 27-11-2024 Between 12:00 Hours and 13:00 hours

SPECIFICATION OF THE PROPERTIES PUT FOR SALE

(1) Land and Building situated at Survey No.64/4 & 66/2, Land area admeasuring 0.352 Hectare i.e. 0.87 acre, Gram Kerwa (Kuwa), Block & Tehsil: Thikri, District: Barwani (MP), property in the name of Ganesh Patidar S/O Shri Krishna kumar Patidar
(2) Land and Building situated at Survey No. 56/5/2 i.e.56/5 (old), Land Area admeasuring 0.061 Hectares i.e. 0.15 Acres, Gram: Kerwa (Kuwa), Block & Tehsil: Thikri, District: Barwani (MP), Property in the name of Satyendra Patidar S/O Shri Krishna Kumar Patidar
(3) Land and Building situated at Survey No. 206/1, 206/4 & 206/5/1 (206/5 old), Total Land area 4.447 Hectares i.e. 10.98 Acres, Gram: Kerwa (Kuwa),Tehsil: Thikri, District: Barwani (MP), Property in the name of Late Dashrath Geeta Devi Education Samiti through Shri Rameshwar Patidar & Shri Ganesh Patidar.
(4) Land and Building situated at Survey No. 134/2, land area admeasuring 57264 Sq. Ft. i.e.0.532 Hectare, Situated at Village: Kerwa, Tehsil: Thikri, District: Barwani (MP) property in the name of Shri Rahul Patidar S/o Shri Subhash Patidar.

Upset Price: for Prop. No.1 Rs.19,24,200.00 (Rupees Nineteen Lakh Twenty Four Thousand Two Hundred only); for Prop. No.2 Rs.8,28,000.00 (Rupees Eight Lakh Twenty Eight Thousand only); for Prop. No.3 Rs.5,00,09,400.00 (Rupees Five Crore Nine Thousand Four Hundred only); for Prop. No.4 Rs. 14,88,600.00 (Rupees Fourteen Lakh Eighty Eight Thousand Six Hundred only);

Conditions of Sale :

1. Intending bidders must hold a valid digital signature certificate. For details contact **M/s. C-1 India Pvt. Ltd. , website : https://www.bankeauctions.com; Helpline No. 0124-4302020/21/22/23/24, for help a bidder in e-auction contact to Mr. Mithalesh Kumar on Mob. No. 7080804466; E-mail id:- mpcg@c1india.com or E-mail ID: support@bankeauctions.com**
2. Intending bidders are advised to go through website **https://www.bankeauctions.com** for auction bid form and details, terms and conditions of sale before submitting their bids.
3. Bids should be submitted only online in the prescribed form along with a copy of identity document as an attachment to the bid form (refer detailed terms and conditions). Bidder should satisfy them self with regard to correctness, measurement, encumbrances etc by their own sources (Govt. Office) also later on DRT will not be responsible for this.
4. 10% of the upset price i.e. EMD/Bid price for Prop. No.1 **Rs. 1,92,420.00 (Rupees One Lakh Ninety Two Thousand Four Hundred Twenty only)**; for Prop. No.2 **Rs. 82,800.00 (Rupees Eighty Two Thousand Eight Hundred only)**; for Prop. No.3 **Rs.50,00,940.00 (Rupees Fifty Lakh Nine Hundred Forty only)**; for Prop. No.4 **Rs.1,48,860.00 (Rupees One Lakh Fourty Eight Thousand Eight Hundred Sixty only)**; must be remitted towards EMD through RTGS/NEFT/Money Transfer to the credit of Account no. **20020210000380** in the name of Recovery Officer, E-auction account, DRT Jabalpur with **UCO BANK, NAVYUG COLLEGE BRANCH, JABALPUR. (IFSC Code: UCBA0002002)** and the remittance must be clearly mentioned in the bid form.
5. Bids should be submitted on or before 17.00 Hours on 25-11-2024 online.
6. A copy of the bid form along with its enclosure submitted online should be sent to Recovery Officer, DRT, Jabalpur, 797-II Shanti Kunj, South Civil Lines, Jabalpur so as to reach at the earliest.
7. Online bidding will commence from the highest bid quoted among the bids and the minimum increase for each bid will be **for Prop. No.1 Rs.20,000.00 (Rupees Twenty Thousand only); for Prop. No.2 Rs.10,000.00 (Rupees Ten Thousand only); for Prop. No.3 Rs.5,01,000.00 (Rupees Five Lakh One Thousand only); for Prop. No.4 Rs.15,000.00 (Rupees Fifteen Thousand only);.** In case of bid received before closure of Auction window, there shall be an automatic extension of 5 minutes in Auction time by the system.
8. The refund of EMD of the unsuccessful bidders will be remitted to the same account from which the payment has been made and no enquiry in this regard will be entertained. After deposit of EMD by intending bidder they cannot withdraw the EMD amount until they are declared as "Unsuccessful bidder" otherwise the amount will be forfeited.
9. In the case of immovable property listed in the schedule below, the successful bidder shall remit 25% of the bid amount (less EMD) on the next day on declaration, if the sale is knocked down in his / her favour through RTGS/NEFT/Money Transfer to the **Account no. 20020210000380** mentioned in SL. no. 4 and in default of such deposit, the property shall forthwith be put up again and resold and amount deposited as EMD will be forfeited.
10. The successful bidder shall remit balance 75% of the sale amount along with poundage of 1% of sale amount plus Rs.10/- for each property separately within 15 days of auction, to the **Account no. 20020210000380** mentioned at SL. no 4 through RTGS/NEFT/Money Transfer, exclusive of such day, or if the 15th day be a Sunday or other holiday, then on the first office working day after 15th day. In default of payment within the period mentioned above, the property shall be resold after the issue of a fresh proclamation of sale. The deposit will be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold.
11. Property will be sold **" As is Where is and No Complaint basis".**
12. The properties can be inspected on **18-11-2024** Between 12.00 Hours and 16.00 Hours.
13. Property will not be sold below the upset price.
14. Recovery Officer have the absolute right to accept or reject the bid or postpone/cancel the sale without assigning any reason.
15. Intending bidders are advised to peruse copies of the title deed available with the **Shri Manoj Sharma, Chief Manager, Mob. No. 9669777337** and also check the identity and correctness of the property details and encumbrances etc from their own sources also. DRT will not be responsible for correctness etc.
16. Details regarding e-auction shall be obtained from **M/s. C-1 India Pvt. Ltd. , website : https://www.bankeauctions.com; Helpline No. 0124-4302020/21/22/23/24, for help a bidder in e-auction contact to Mr. Mithalesh Kumar on Mob. No. 7080804466; E-mail id:- mpcg@c1india.com or E-mail ID: support@bankeauctions.com**
17. Further property details if any required shall be obtained from **Shri Manoj Sharma, Chief Manager, Mob. No. 9669777337.**
18. The bidders may participate in the e-auction by quoting / bidding from their own offices / places of their choice. Internet connectivity shall have to be ensured by each bidder himself. DRT/ Bank / Service Provider shall not be held responsible for the internet connectivity, network problems, system crash down, Power failure etc.

Ms Priti Desai
Recovery Officer-II
Debts Recovery Tribunal
Govt. of India, Ministry of Finance
Jabalpur (M.P. & C.G.States)

Place: Jabalpur
Date: 08-10-2024

FORM NO.
[See Regulation 33(2)]
By Regd A/D, Dasti failing which by Publication.

OFFICE OF THE RECOVERY OFFICER- I/II
DEBTS RECOVERY TRIBUNAL JABALPUR
797/2, Shanti Kunj, South Civil Lines, Jabalpur - 482001

SHOW CAUSE TO ATTACHMENT OF IMMOVABLE PROPERTY UNDER PROVISIONS OF THE SECOND SCHEDULE TO THE INCOME TAX ACT 1961 READ WITH RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.

RC/138/2023 **16-10-2024**

UNION BANK OF INDIA
Versus
M/S SOBHAG CHAND AND SONS

To,
(CD1) M/S SOBHAG CHAND AND SONS
282/2, MAIN ROAD, BAGOD, WEST NIMAR, WEST NIMAR (M.P.)-451220
Also At: 452/8, BAGOD BARWAH, KHARGONE (M.P.)
(CD2) SHRI KAPOOR CHAND JAIN S/O LT SHRI SOBHAG CHAND JAIN
282/2, MAIN ROAD, BAGOD, WEST NIMAR, KHARGONE (M.P.)-451001
Also At: 452/8, BAGOD BARWAH, KHARGONE (M.P.)

Whereas the Recovery Certificate issued in **OA/1720/2019** passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL JABALPUR an amount of **Rs 24056837.04 (Rupees Two Crore Forty Lakhs Fifty Six Thousands Eight Hundred Thirty Seven And Paise Four Only)** along with pendentellite and future interest @ 0% w.e.f. **13/11/2019** till realization and costs of **Rs 150000 (Rupees One Lakh Fifty Thousands Only)** has become due against you (Jointly and severally/ Fully/Limited), and whereas the said has not been paid.

2. You are directed to appear before the Recovery Officer, DEBTS RECOVERY TRIBUNAL JABALPUR on **29/10/2024** at **10.30 A.M.** and to show cause why the below said property should not be attached. You are also restrained from creating any third-party interest in this property till further order(s).

PROPERTY DETAILS	
Property Type	**Details of Property**
IMMOVABLE PROPERTY	(a) Land at Survey Number 46/2(s), Area: 5.0350 Hectare village Mudiyakheda, Patwari Halka Temla, Tehsil Badwah, Dist. Khargone, Madhya Pradesh is in the ownership of Mr. Kapoor chand Slo Mr. Sobhag Chand Jain. (b)Residential Land at Survey Number 156(B), Plot Number 387 (P), Area :- 180 sq. mt., Village Bagod, Patwari Halka Bagod, Tehsil Badwah, dist. Khargone, is in the ownership of Mr. Kapoor Chand S/o Mr. Sobhag Chand Jain.

3. Take notice that in default, action as per law shall be taken
Given under my hand and the seal of the Tribunal, on this date: **16/10/2024**

RECOVERY OFFICER
DEBTS RECOVERY TRIBUNAL JABALPUR

Note : Strike out whichever is not applicable..

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF PUSHP RATNA REALTY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Pushp Ratna Realty Private Limited
2.	Date of incorporation of corporate debtor	17 June 2008
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100MP2008PTC020794
5.	Address of the registered office and principal office (if any) of corporate debtor	G-1, Pushparatan Castle, 12 Kanchanbag, Indore Tukoganj, Indore, Madhya Pradesh, India, 452001
6.	Insolvency commencement date in respect of corporate debtor	16 October 2024
7.	Estimated date of closure of insolvency resolution process	14 April 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hasti Mal Kachhara IBBI Registration No.: IBBI/IPA-002/IP-N00342/2017- 2018/10992
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Registered Address:** A-602, Nirman Apartments, Pump House, Vikas Nagar, Andheri (East), Mumbai- 400093 Email id: hastimal.kachhara@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** A-602, Nirman Apartments, Pump House, Vikas Nagar, Andheri (East), Mumbai- 400093 Email id: cirp.pushpratna@gmail.com
11.	Last date for submission of claims	**01 November 2024**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Financial Creditors in Class (Homebuyers / Allottees as per provision of the Code)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Vikas Gopichand Khiyani 2. Mr. Pankaj Ramandas Majithia 3. Mr. Kailash Shah
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms as mentioned below in the notes. (b) Details of Authorized Representative as mentioned herein: 1. **Mr. Vikas Gopichand Khiyani** **Address:** 910, 9th Floor, Ajmera Sikova, Nityanand Nagar, Ghatkopar West, Mumbai City, Maharashtra, 400086 **IBBI Regn. No.:** IBBI/IPA-001/IP-P-02738/2022- 2023/14194 **Email:** cavikas.khiyani@gmail.com 2. **Mr. Pankaj Ramandas Majithia** **Address:** Suite No. 301 304, Metro Avenue, Opposite Gurunanak Petrol Pump, Near Magicbricks Weh Metro Station, Andheri East, Mumbai City, Maharashtra, 400069 **IBBI Regn. No.:** IBBI/IPA-001/IP-P00452/2017- 2018/10795 **Email:** pankaj@pcpl.net.in 3. **Mr. Kailash Shah** **Address:** 505, 21st Century Business Center, Near World Trade Centre Ring Road, Surat, Gujarat, 395002 **IBBI Regn. No.:** IBBI/IPA-001/IP-P00267/2017- 2018/10511 **Email:** ipktshah@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Pushp Ratna Realty Private Limited** on **16 October 2024.**
The creditors of **Pushp Ratna Realty Private Limited**, are hereby called upon to submit their claims with proof on or before **01 November 2024** to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
The submission of proof of claims should be made in accordance with Chapter-IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claim is to be submitted by way of the following specified forms in CIRP Regulations:
- Form B - For Claim by Operational Creditors;
- Form C - For Claim by Financial Creditors;
- Form CA - For Claim by Financial Creditors in Class (Homebuyers / Allottees as per provision of the Code)
- Form D - For Claim by Workmen and Employees;
- Form E - For Claims by Authorized Representatives of Workmen and Employees;
- Form F - For Claims by Creditors (other than Financial Creditors and Operational Creditors).

The relevant forms may be downloaded from the website of Insolvency and Bankruptcy Board of India (IBBI) through (https://ibbi.gov.in/home/downloads).
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class of creditors (Homebuyers / Allottees as per provision of the Code) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties including but not limited to rejection of claims in toto.

Sd/-
Mr. Hasti Mal Kachhara
Interim Resolution Professional of
Pushp Ratna Realty Private Limited
IBBI Registration No.:
IBBI/IPA-002/IP-N00342/2017-2018/10992

Date: 18 October 2024
Place: Indore

सेन्ट्रल बैंक ऑफ इंडिया
Central Bank of India

Regional Office: Plot No. 160-161, PU-4, Behind C-21 Mall, Scheme No. 54, A.B. Road, Indore

E-Auction Notice

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice For Sale of Immovable Assets Under the Securitilzation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso To Rule 8(6) of the Security Interest (enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the secured creditor, the possession of which has been taken by the Authorized Officers of Central Bank of India Secured Creditor, will be sold on "As is where is basis", "as is what is and "whatever there is basis" on **18.11.2024** for following recovery due to the Central Bank of India Securities Creditor from following Borrowers & Guarantors. They reserve price earnest money deposit will be as under.

S. No.	Name of Borrowers, Guarantors, Branch & Mobile No.	Description of Properties	Demand Notice Date / Outstanding Amount (₹)	Reserve Price (₹) / EMD (₹) / Bid Increase Amt. (₹)
1.	**M/s Shree Ganesh Industries, Prop. Mr. Jayant Gaur S/o Tarachandra Gaur Branch: Janki Nagar, Indore Mobile: 83700 12029**	Shop No. G-4, Vimal Plaza, Plot No. 9 (Old No. 8/2), Sirmal Bafana Marg, Indore, Tehsil & District Indore (M.P.) 452002, **Build-up Area: 230 Sq.ft. or Super Build-up Area: 322 Sq.ft., Owner: Mr. Jayant Gaur S/o Tarachandra Gaur, Boundaries: North:** House of Mr. Basant Puranik, **South:** Lift and Stairs, **East:** Prakostha No. G-2, **West:** House of Mr. Mehta Ji	**01.09.2023** **94,39,074/-** **+ Interest & Other Charges - Recovery thereafter**	**35,07,000** **3,51,000** **50,000**
2.	**M/s Pankaj Agro Prop. Mr. Pradeep Kumar Agrawal Guarantor: Mr. Surendra Kumar Agrawal S/o Late Mr. Hazari Lal Agrawal, Branch: Khandwa Mobile: 83700 12036**	Patwari Halka No. 87 (Old) and 40 (New), Khasra No. 311/4, Village Rehmapur, Tehsil and Distt. Khandwa (M.P.), **Area: 1.460 Hectare, Owner: Mr. Pradeep Kumar Agrawal S/o Late. Mr. Hazari Lal Agrawal, Boundaries: North**: Land of Khasra No. 311/3 of Arun Kumar Agrawal, **South:** Land of Khasra No. 311/5 of Ashok Kumar Agrawal, **East:** Nala, **West:** Road	**30.10.2017** **1,05,24,787/-** **+ Interest & Other Charges - Recovery thereafter**	**93,57,000** **9,35,700** **50,000**
3.	**M/s Agrawal Brothers, Prop. Mr. Surendra Kumar Guarantor: Mr. Pradeep Kumar Agrawal S/o Late Mr. Hazari Lal Agrawal, Branch: Khandwa Mobile: 83700 12036**	Patwari Halka No. 87 (Old) and 40 (New), Khasra No. 311/6, Village Rehmapur, Tehsil and Distt. Khandwa (M.P.), **Area: 0.80 Hectare, Owner: Mr. Surendra Kumar S/o Late. Mr. Hazari Lal Agrawal, Boundaries: North**: Land of Khasra No. 311/5, **South:** Land of Khasra No. 312/1 and 312/2, **East:** Nala, **West:** Road	**02.01.2018** **68,04,772/-** **+ Interest & Other Charges - Recovery thereafter**	**57,72,000** **5,77,200** **50,000**
4.	**Mr. Ishwar Singh Rajput S/o Mr. Mohan Singh Rajput, Branch: Ujjain Mobile: 83700 12075**	Plot/Building/Shed/Structure situated at Land Survey No. 547/2, Village Ujjainiya, Tehsil Ghatiya, Distt. Ujjain (M.P.), Rin Pustika No. L-UJ021818, **Area: 500 Sq.mtr., Owner: Mr. Ishwar Singh Rajput S/o Mr. Mohan Singh Rajput, Boundaries: North**: Agriculture Land of Mr. Ishwar Singh, **South:** Road, **East:** Land of Darbar Singh, **West:** Land of Ishwar Singh	**23.04.2024** **23,46,583.45/-** **+ Interest & Other Charges - Recovery thereafter**	**12,75,000** **1,27,500** **50,000**
5.	**M/s Ajmeri Industries, Prop.: Mr. Naved Khan Branch: Cloth Market, Indore Mobile: 83700 12016**	Block No. 202, 2nd Floor, Ashoka Heritage-A, Plot No. 15, Kanungo Bakhal, Indore (M.P.) 452007, **Area: 877.32 Sq.ft. (Built-up Area), 1227 Sq.ft., (Super Built-up Area), Owner: Mr. Naved Khan, Boundaries: North:** Flat No. 201, **South:** House of Mr. Gopal Shankar and Residence of Shukla Family, **East:** Flat No. 203, **West:** House of Badrilal Radhakishan ji and usable way and open land of Municipal Corporation	**29.08.2023** **1,25,05,636.74/-** **+ Interest & Other Charges - Recovery thereafter**	**55,78,000** **5,58,000** **50,000**
6.	**M/s Gurukripa Enterprises, Prop.: Mr. Avadhesh Jaiswal S/o Rameshwar Dayal Jaiswal Branch: Siyagnaj, Indore Mobile: 83700 12070**	**1.** All that part and parcel of property Prakoshtha No. 101, First Floor, Sai Kripa, 695 (Old No. 481), M. G. Road, Topkhana, Indore (M.P.), **Owner: Mr. Avadhesh Jaiswal S/o Rameshwar Dayal Jaiswal, Bounded: North:** Common Passage & Prakoshtha No. 102, **South:** M. G. Road, **East:** Building No. 694 (Old No. 480), **West:** Building No. 696 (Old No. 482) **2.** All that part and parcel of property Prakoshtha No. 102, First Floor, Sai Kripa, 695 (Old No. 481), M. G. Road, Topkhana, Indore (M.P.), **Owner: Mr. Avadhesh Jaiswal S/o Rameshwar Dayal Jaiswal, Bounded: North:** Common Passage & Prakoshtha No. 103, **South:** Prakoshtha No. 101, **East:** Building No. 694 (Old No. 480), **West:** Building No. 696 (Old No. 482) **3.** All that part and parcel of property Prakoshtha No. 103, First Floor, Sai Kripa, 695 (Old No. 481), M. G. Road, Topkhana, Indore (M.P.), **Owner: Mr. Avadhesh Jaiswal S/o Rameshwar Dayal Jaiswal, Bounded: North:** Common Passage & Prakoshtha No. 104, **South:** Prakoshtha No. 102, **East:** Building No. 694 (Old No. 480), **West:** Building No. 696 (Old No. 482) **Total Built-up Area: 600 Sq.ft.**	**20.07.2021** **97,54,895** **+ Interest & Other Charges - Recovery thereafter**	**30,15,000** **3,01,500** **50,000**
7.	**Mr. Ramgopal S/o Mishrilal Patel & Mrs. Bhawna W/o Ramgopal Patel Branch: Siyaganj, Indore Mobile: 83700 12070**	All part and parcel of Residential Property at Flat No. 704, Seventh Floor in Multistory Building Raj Kamal Tower, Plot No. 7-A, 8-A, 18-A and 19-A, Udyog Nagar Colony, Indore (M.P.), **Area: 1050 Sq.ft., Owner: Mr. Ramgopal S/o Mishrilal Patel and Mrs. Bhawna W/o Ram Gopal Patel, Boundaries: North:** Flat No. 705, **South:** Common Passage, **East:** Flat No. 703, **West:** Another Plot	**08.03.2017** **21,66,086/-** **+ Interest & Other Charges - Recovery thereafter**	**6,05,000** **60,500** **50,000**

(Online) E-Auction Date & Time: 18.11.2024 From 10.00 AM to 6.00 PM
Last Date of Uploading the Documents (Online): 11.11.2024 & Last Date & Time of Submission of EMD 14.11.2024 & up to 4:00 PM.
Bank A/c Details for Depositing Rest Bid Amount Except Earnest Money Deposit (EMD), A/c No.: 3283786076
Name of A/c: Authorised Officer, Central Bank of India, Regional Office, Indore, IFSC CODE: CBIN0280765

For detailed terms and conditions of the sale, please refer to Central Bank of India Secured Creditor's website i.e. **www.centralbank.co.in** and website of service provider **https://www.ebkray.in/eauction_psb_login**. Please contact **Regional Office, Indore, Mobile 95222 73419.**

30 DAYS SALE NOTICE UNDER SECURITIZATION ACT 2002

Date: 18.10.2024, Place: Indore **Authorised Officer, Central Bank of India**

IDFC First Bank Limited
(Formerly known as IDFC Bank Ltd) | CIN : L65110TN2014PLC097792
Registered Office: - KRM Towers, 7th Floor, Harrington Road, Chetpet, Chennai- 600031. Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

IDFC FIRST Bank

APPENDIX- IV-A [See proviso to rule 8 (6) & 9 (1)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) & 9 (1) of the Security Interest (Enforcement) Rules, 2002
Notice is hereby given to the public in general and in particular to the Borrower (s), Co-Borrower (s) and Guarantor (s) as per column (iii) that the below described immovable properties as per column (iv) mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Formerly known as IDFC Bank Ltd, will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder, for the recovery of amount due to **IDFC FIRST Bank Limited (Formerly known as IDFC Bank Ltd)** from Borrower (s) and Co-Borrower (s) as per column (i).
For detailed terms and conditions of the sale, please refer to the link provided on IDFC FIRST Bank website i.e. **www.idfcfirstbank.com.**

S. NO	(i) Demand Notice Amount	(ii) Agreement ID	(iii) Name of Borrower (s), Co-Borrower (s) and Guarantor (s)	(v) Reserve Price Amount	(vi) EMD Amount	(vii) Date and Time of Auction	(viii) Date and Time of EMD Auction	(ix) Date and Time of Inspection	(x) Authorized Officer Name & Contact Number
1	INR 3396692.00/- Demand Notice dated: 12-Jul-2023	**10036525886 & 10060010446**	**M/S Sharda Trading Company, Om Patidar & Radheshyam Patidar**	INR 5976100.00/-	INR 597610.00/-	21-Nov-2024 11.00 AM to 1.00 PM	20-Nov-2024 10.00 AM to 5.00 PM	14-Nov-2024 10:00 AM To 4:00 PM	Name- Akshay Tiwari Contact Number- 9584031325 Name- Sandesh Jain Contact Number- 8839140796

(iv) MORTGAGED PROPERTY ADDRESS: All That Piece And Parcel Of Commercial Property Locate At Survey No. 1513/3 At Village: Tajpur, District: Ujjain (M.P.), Madhya Pradesh-456661, Total Area Of Property 11250 Sq. Ft. That Is To Say (0.10 Hectare), And Bounded As:- East: Road, West: Land Omprakash Ji, North: Land Smt. Sharda & South: Land Ravindra Ji

Disclaimer: Please note that the said notice is issued for sale of immovable property only and IDFC FIRST Bank Limited has no right to sale of the movable assets, if any, present at the immovable property.

Sd/- Authorised Officer
IDFC FIRST Bank Limited
(Formerly known as IDFC Bank Ltd)

Date : 18.10.2024

ड्रोन से एंटी-लार्वा छिड़काव का अभियान हुआ ठप

डेंगू का डंक ● शहर के अस्पतालों में मरीजों की संख्या बढ़कर हुई 491, तीन दिन में 48 नए मरीज आए सामने

नईदुनिया प्रतिनिधि, इंदौर : शहर में तेजी से बढ़ते डेंगू के प्रकोप के बीच स्वास्थ्य विभाग का ड्रोन द्वारा एंटी-लार्वा अभियान पैसों की कमी के कारण अटक गया है। यह प्रोजेक्ट एक महीने के अंदर ही बंद हो गया है। अब यह कब शुरू होगा किसी को पता नहीं है। पिछले तीन दिनों में 48 मरीज डेंगू के पाजिटिव पाए गए हैं। इसके साथ ही इस वर्ष अब तक कुल 491 मरीज मिल चुके हैं। इसी माह 100 से अधिक मरीज मिल चुके हैं। जिला मलेरिया अधिकारी डा. दौलत पटेल के मुताबिक अब तक मिले डेंगू के मरीजों में 297 पुरुष और 194 महिलाएं हैं। वहीं 58 बच्चे शामिल हैं। आने वाले दिनों में और अधिक डेंगू केस सामने आ सकते हैं, इसलिए लोगों में जागरूकता जरूरी है। शहर में फिलहाल 31 पाजिटिव मरीज हैं।

ड्रोन सर्वे पर खर्च हुए 10 लाख रुपये : मलेरिया विंग ने ड्रोन सर्वे पर 10 लाख रुपये से अधिक खर्च किए हैं। यह ठेका गुजरात की एक कंपनी को दिया गया था, जो प्रति एक वर्ग किमी क्षेत्र के लिए 50 से 60 हजार रुपये चार्ज कर रही थी।

पिछले तीन दिनों में डेंगू के मामले

- 17 अक्टूबर : 18 मामले (12 पुरुष, 6 महिलाएं)
- 16 अक्टूबर : 14 मामले (9 पुरुष, 5 महिलाएं)
- 15 अक्टूबर : 16 मामले (12 पुरुष, 4 महिलाएं)

अब तक मिले इतने मरीज

कुल डेंगू केस	491
पुरुष	297
महिला	194
बच्चे	58
एक्टिव केस	31
मौत	1
चिकनगुनिया	20
मलेरिया केस	7

सबसे अधिक मरीज विजय नगर में

क्षेत्र	मरीजों की संख्या
विजय नगर	17
भंवरकुआं	13
मूसाखेड़ी	9
खंडवा नाका	8
गीता भवन	6
भोलाराम मार्ग	6
चंदन नगर	5
बिजलपुर	5
तीन इमली	4
जूनी इंदौर	3

नगर निगम द्वारा शहर के रहवासी इलाकों में मच्छरों से बचाव के लिए फागिंग मशीन से धुआं व लार्वा नाशक दवाओं का छिड़काव किया जा रहा है। ● सौजन्य नगर निगम

मच्छरों से मुक्ति के लिए निगम ने शुरू किया दवा छिड़काव

इंदौर : मलेरिया विभाग द्वारा मौसमी बीमारियों की रोकथाम के क्रम में शहर के विभिन्न स्थानों सहित बैकलाइन, नाली, खाली प्लाट, चैंबर आदि जगहों पर लार्वानाशक व कीटनाशक दवाओं का छिड़काव किया गया। इसके साथ ही प्रत्येक जोन क्षेत्र में धुआं मशीन से फागिंग की जा रही है। महापौर पुष्यमित्र भार्गव एवं आयुक्त शिवम वर्मा के निर्देशानुसार लार्वा नाशक दवा, क्रूड आइल का छिड़काव किया गया। भवानीपुर कालोनी, अन्नपूर्णा नगर, प्रिंकांश कालोनी, गोपुर कालोनी, मिश्र नगर, लाबरिया भेरू से राजमोहल्ला सर्कल, जवाहर मार्ग संपूर्ण, राजवाड़ा, इमामबाड़ा, एमजी रोड मुख्य मार्ग, कैट परिसर, संगम नगर, शिव पार्वती कालोनी, साउथ राज मोहल्ला, भंडारी ब्रिज कालका माता मंदिर, पागनीस पागा, भाट मोहल्ला और अन्य जगहों पर ट्रैक्टर से कीटनाशक दवाई का छिड़काव कराया गया।

बीमारियों का प्रकोप, गंदी कान्ह नदी में उतरकर कांग्रेस नेताओं का विरोध

कान्ह नदी में उतरकर विरोध प्रदर्शन करते कांग्रेसी। ● सौजन्य कांग्रेस

नईदुनिया प्रतिनिधि, इंदौर : मच्छर जनित बीमारियों के बढ़ते प्रकोप के बीच कांग्रेस नेताओं ने अनोखा विरोध प्रदर्शन किया। पूर्व पार्षद दिलीप कौशल और रवि गुरनानी सहित अन्य कार्यकर्ता कान्ह नदी में व्याप्त गंदगी में उतर गए। सफाई व्यवस्था को कोसते हुए गंदगी से बीमारियां फैलने तथा सफाई के नाम पर भ्रष्टाचार का आरोप लगाया। कांग्रेस नेताओं ने बालाजी मंदिर चिड़ियाघर के सामने कान्ह नदी की गंदगी में उतरकर प्रदर्शन किया।

पूर्व पार्षद दिलीप कौशल ने कहा कि महापौर सिर्फ इंस्टाग्राम पर रील बनाने में व्यस्त हैं। इंदौर की जनता ने शहर को सफाई में नंबर वन बनाया था, लेकिन इंदौर के रील महापौर की निष्क्रियता के चलते शहर में सफाई व्यवस्था पूरी तरह से ध्वस्त हो गई है। इंदौर में नदी-नालों की सफाई ही नहीं हुई है। जानलेवा बीमारियों से निपटने के लिए प्रतिवर्ष नगर निगम द्वारा ब्लीचिंग पाउडर, क्लोरीन की गोलियां, फिनाइल सहित कई प्रकार कि दवाइयों का वितरण एवं छिड़काव किया जाता था लेकिन विगत दो वर्षों से उक्त व्यवस्था शून्य हो गई है। प्रदर्शन के दौरान प्रमोद टंडन, राधे बौरासी, बादशाह मिमरोट, शैलू सेन, सुभाष सिरसिया, दिनेश सिलावट समेत अन्य कार्यकर्ता मौजूद रहे।

ट्रैफिक पुलिस ने खजूरी बाजार में 40 वाहनों पर की कार्रवाई

खजूरी बाजार से ट्रैफिक पुलिस ने जब्त किए वाहन। ● नईदुनिया

नईदुनिया खबर का असर

नईदुनिया प्रतिनिधि, इंदौर : गुरुवार को ट्रैफिक पुलिस ने खजूरी बाजार क्षेत्र में सड़क पर खड़े वाहनों पर कार्रवाई की। ट्रैफिक पुलिस की टीम दोपहर में अपनी क्रेन के साथ पहुंची। सड़क पर खड़े 40 दो पहिया वाहनों को जब्त कर ट्रैफिक थाने ले जाया गया। वहीं चार कार चालकों पर एक-एक हजार रुपये का स्पाट फाइन किया गया।

गौरतलब है कि बोल रहा है बाजार अभियान के तहत 16 अक्टूबर को नईदुनिया ने खजूरी बाजार क्षेत्र में व्यापारियों द्वारा मनमाने तरीके से सड़क पर खड़े वाहनों का मुद्दा उठाया था। स्मार्ट सिटी प्रोजेक्ट के तहत इस सड़क का चौड़ीकरण होने के बाद भी सड़क पर दुकानों के सामने वाहनों के खड़े होने से ट्रैफिक बाधित होने की समस्या बनी हुई थी। इसे एकांगी मार्ग घोषित किया गया है। इसके बाद भी कई वाहन विपरीत दिशा से इस रोड पर आते हैं। इसके अलावा दिन के समय कई फल व जूस बिक्री वाले ठेले भी यहां पर खड़े रहते हैं। गुरुवार को खजूरी बाजार पहुंची ट्रैफिक पुलिस की टीम में एसआइ अर्जुन सिंह अरोड़ा, टीआइ राधा यादव व टीआइ सीमा भंडारी की टीम पहुंची। उन्होंने सड़क पर ठेले लगाने वालों को निर्देशित किया कि वे भविष्य में पुनः इस रोड पर न आएं।

प्रारंभिक आर्थराइटिस उपचार से कम होती है जाइंट रिप्लेसमेंट की जरूरत

इंदौर : प्रारंभिक आर्थराइटिस उपचार जाइंट रिप्लेसमेंट की आवश्यकता को कम करने में एक महत्वपूर्ण भूमिका निभा सकता है। विशेषज्ञों का मानना है कि समय पर इलाज न केवल रोगियों के दर्द और विकलांगता को कम करता है, बल्कि बिना जाइंट रिप्लेसमेंट के उनके जोड़ों के जीवनकाल को भी बढ़ा सकता है। इस विषय पर चर्चा करने के लिए शेल्बी अस्पताल में प्रेस कांफ्रेंस का आयोजन किया गया। शैल्बी अस्पताल के हड्डी एवं जोड़ रोग विशेषज्ञ की टीम के मुताबिक पुराने समय में अगर घुटने में कोई समस्या होती थी तो पूरे घुटने को बदलने की जरूरत पड़ती थी, लेकिन अब विज्ञान ने इतनी तरक्की कर ली है कि सिर्फ घुटने का खराब भाग हटा कर उसे बदला जा सकता है, इस सर्जरी को पार्शियल नी रिप्लेसमेंट कहा जाता है। मुख्य प्रशासनिक अधिकारी डा. अनुरेश जैन एवं मेडिकल सुप्रिटेंडेंट डा. विवेक जोशी ने बताया शैल्बी अस्पताल भारत के अग्रणी मल्टी-स्पेशिएलिटी अस्पताल में से एक है, जो उन्नत चिकित्सा सेवाएं और उच्चस्तरीय देखभाल प्रदान करता है। इस दौरान अहमदाबाद के सीनियर सर्जन डा. आशीष शेठ, डा. अनीश गर्ग, सर्जन डा. विकास जैन, जाइंट रिप्लेसमेंट सर्जन डा. संजय रावत, सर्जन डा. रोमित अग्रवाल, जनरल एंडोस्कोपिक एवं मिनिमल इनवेसिव स्पाइन सर्जन डा. प्रणव कुमार आदि मौजूद रहे।

इंदौर-कोटा नेशनल हाईवे दो घंटे जाम

नईदुनिया प्रतिनिधि, उज्जैन: आगर रोड पर ग्राम पाट के समीप 26 सितंबर को तेज रफ्तार ट्रक चालक ने सड़क से गुजर रहे एक गड़रिये को कुचल दिया था। इससे उसकी मौत हो गई थी। दुर्घटना में 120 भेड़ व दो ऊंट भी मर गए थे। चालक ट्रक लेकर फरार हो गया था। बुधवार को भारतीय पशुपालक संघ ने इंदौर-कोटा नेशनल हाईवे पर पाट में दो घंटे चक्काजाम कर दिया। अधिकारियों के आश्वासन के बाद जाम समाप्त हुआ। भारतीय पशुपालक संघ के अध्यक्ष लालजी राइका ने बताया कि 26 सितंबर को माकड़ोन थाना क्षेत्र के ग्राम पाट में उज्जैन-कोटा हाईवे पर एक दर्दनाक हादसा हुआ था। लेकिन ट्रक चालक को गिरफ्तार नहीं किया।

हिंदू लड़कियों के साथ फ्लैट में पकड़ा गया फैजान गिरफ्तार, नशा करवाता था

नईदुनिया प्रतिनिधि, इंदौर : गुरुवार को हिंदू संगठन के लोगों ने महालक्ष्मी नगर के एक फ्लैट में छापा मारकर तीन लड़कियों के साथ देवास के रहने वाले फैजान उर्फ गोल्डी को पकड़ा। हिंदू संगठन के राजकुमार टेटवाल व मान सिंह राजावत ने बताया कि उन्हें जानकारी मिली थी कि महालक्ष्मी नगर में अवैध गतिविधि संचालित की जा रही है। मौके पर हम पहुंचे और छापा मारा तो फ्लैट में तीन लड़कियां मिली। इनमें दो दिल्ली और एक खरगोन की रहने वाली है। कमरे में हुक्के के अलावा आपत्तिजनक सामग्री भी मिली। फैजान खुद भी नशा करता है और लड़कियों को भी नशा करवाता था। फैजान की मोबाइल चेटिंग देखी तो उसमें देह व्यापार से जुड़ी बातचीत कई लोगों के साथ मिली। वो हिंदू लड़कियों से अनैतिक कार्य करवाता था। हिंदू संगठन के लोगों ने उसकी पिटाई कर लसूड़िया पुलिस को सुपुर्द किया। संगठन के पदाधिकारियों का कहना है कि फैजान स्पा चलाता है, वहीं पुलिस का कहना है कि वो कैफे चलाता है। महालक्ष्मी नगर के फ्लैट से पुलिस ने एक तलवार, एक लाइटरनुमा पिस्टल व एक एयरगन बरामद की। पुलिस फैजान पर कार्रवाई कर रही है।

लव जिहाद के आरोप में कुपवाड़ा के युवक को पकड़ा

एक अन्य मामले में हिंदूवादी संगठन के लोगों ने कुपवाड़ा जम्मू कश्मीर निवासी अबेद पिता आजाद मीर को पकड़कर लसूड़िया पुलिस को सौंपा। संगठन के राजकुमार टेटवाल ने बताया कि वह महालक्ष्मी नगर में एक युवती के साथ फ्लैट में रहता था। युवती व वह कंपनी में नौकरी करते हैं। युवक युवती पर मतांतरण का दबाव बना रहा था। पुलिस युवती का मेडिकल करवाकर व बयान लेकर युवक के खिलाफ आगामी कार्रवाई कर रही है।

खंडवा में पेट्रोल छिड़कने से जली युवती की इलाज के दौरान मौत

नईदुनिया प्रतिनिधि, इंदौर : खंडवा में छेड़छाड़ और पेट्रोल डालकर आग लगाने के कारण घायल हुई युवती की गुरुवार को एमवाय अस्पताल में इलाज के दौरान मौत हो गई। गुरुवार को अचानक तबीयत बिगड़ने के कारण उसे वेंटिलेटर पर रखा गया था। पीड़िता का मुंह सहित ऊपरी हिस्सा जल गया था, जिसके कारण गले में संक्रमण बढ़ गया और उसे श्वास लेने में दिक्कत हो रही थी। बुधवार को हालत में सुधार होने पर पीड़िता को आइसीयू से सामान्य वार्ड में शिफ्ट किया गया था।

पीड़िता की मां ने बताया कि लड़की का गला, दोनों हाथ और सीना अधिक जल गया था। गले में सूजन की वजह से वह कुछ बोल भी नहीं पा रही थी। बता दें कि कोतवाली थाना क्षेत्र में 19 वर्षीय युवती से 55 साल के मांगीलाल चतरे ने सात अक्टूबर को छेड़छाड़ की थी। उसे पुलिस द्वारा गिरफ्तार करने पर आरोपित के बेटे अर्जुन चतरे ने पीड़िता के स्वजन से विवाद किया था। वहीं दूसरे दिन पेट्रोल डालकर पीड़िता को जिंदा जला दिया था। फिलहाल आरोपित युवक जेल में हैं।

सेन्ट्रल बैंक ऑफ इंडिया
Central Bank of India
क्षेत्रीय कार्यालय: प्लाट नं. 160-161, पीयू-4, सी-21 माल के पीछे, स्कीम नं. 54, ए.बी. रोड, इन्दौर
ई-नीलामी की सूचना

अचल संपत्ति के विक्रय हेतु विक्रय नोटिस

प्रतिभूतिहित (प्रवर्तन) नियम, 2002 के नियम 8(6) के परन्तुक के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूतिहित का प्रवर्तन अधिनियम, 2002 के अधीन अचल आस्तियों के विक्रय हेतु ई-नीलामी विक्रय नोटिस

आम लोगों को तथा विशेष रुप से उधार लेने वाले और प्रत्याभूति-दाता को यह नोटिस दिया जाता है कि नीचे वर्णित अचल संपत्ति जो प्रतिभूत लेनदार के पास गिरवी/प्रभावित है, का कब्जा प्रतिभूति लेनदार के प्राधिकृत अधिकारी द्वारा लिया गया है, को **जहाँ है, जैसा है और जो कुछ भी है** के आधार पर निम्न ऋणियों से सेन्ट्रल बैंक ऑफ इंडिया से प्रतिभूति लेनदार की निम्न वर्णित बकाया राशि की वसूली हेतु ई-नीलामी द्वारा दिनांक 18.11.2024 को बेचा जाएगा। आरक्षित मूल्य और अग्रिम धनराशि निम्नलिखित है।

क्र.	ऋणी, जमानतदार एवं शाखा का नामएवं मोबाईल नं.	बंधक संपत्तियों का विवरण	मांग पत्र दिनांक / बकाया राशि (₹)	आरक्षित मूल्य (₹) / धरोहर राशि (₹) / बिड वृद्धि राशि (₹)
1.	मेसर्स श्री गणेश इण्डस्ट्रीज, प्रो. श्री जयंत गौड पिता ताराचंद गौड शाखा: जानकी नगर, इन्दौर मोबाईल: 83700 12029	दुकान नं. जी-4, विमल प्लाजा, प्लाट नं. 9 (पुराना नं. 8/2), सिरमल बाफना मार्ग, इन्दौर तहसील एवं जिला इन्दौर (म.प्र.) 452002, बिल्ड-अप क्षेत्रफल: 230 वर्गफीट या सुपर बिल्ड-अप क्षेत्रफल: 322 वर्गफीट, मालिक: श्री जयंत गौड पिता ताराचंद गौड, चर्तु:सीमा: उत्तर: श्री बसंत पुराणिक का मकान, दक्षिण: लिफ्ट एवं सिढ़ी, पूर्व: फ्लेट नं. जी-2, पश्चिम: श्री मेहता जी का मकान	01.09.2023 / 94,39,074/- + ब्याज एवं अन्य खर्च - उसके बाद की गई रिकवरी	35,07,000 / 3,51,000 / 50,000
2.	मेसर्स पंकज एग्रो., प्रो. श्री प्रदीप कुमार अग्रवाल, जमानतदार: श्री सुरेन्द्र कुमार अग्रवाल पिता स्व. श्री हजारी लाल अग्रवाल, शाखा: खण्डवा मोबाईल: 83700 12036	पटवारी हल्का नं. 87 (पुराना) एवं 40 (नया), खसरा नं. 311/4, ग्राम रेहमापुर, तहसील एवं जिला खण्डवा (म.प्र.), क्षेत्रफल: 1.460 हेक्टर, मालिक: श्री प्रदीप कुमार अग्रवाल पिता स्व. श्री हजारी लाल अग्रवाल, चर्तु:सीमा: उत्तर: अरुण कुमार अग्रवाल की खसरा नं. 311/3 की भूमि, दक्षिण: अशोक कुमार अग्रवाल की खसरा नं. 311/5 की भूमि, पूर्व: नाला, पश्चिम: सड़क	30.10.2017 / 1,05,24,787/- + ब्याज एवं अन्य खर्च - उसके बाद की गई रिकवरी	93,57,000 / 9,35,700 / 50,000
3.	मेसर्स अग्रवाल ब्रदर्स, प्रो. श्री सुरेन्द्र कुमार, जमानतदार: श्री प्रदीप कुमार अग्रवाल पिता स्व. श्री हजारी लाल अग्रवाल, शाखा: खण्डवा मोबाईल: 83700 12036	पटवारी हल्का नं. 87 (पुराना) एवं 40 (नया), खसरा नं. 311/6, ग्राम रेहमापुर, तहसील एवं जिला खण्डवा (म.प्र.), क्षेत्रफल: 0.80 हेक्टर, मालिक: श्री सुरेन्द्र कुमार अग्रवाल पिता स्व. श्री हजारी लाल अग्रवाल, चर्तु:सीमा: उत्तर: खसरा नं. 311/5 की भूमि, दक्षिण: खसरा नं. 312/1 एवं 312/2 की भूमि, पूर्व: नाला, पश्चिम: सड़क	02.01.2018 / 68,04,772/- + ब्याज एवं अन्य खर्च - उसके बाद की गई रिकवरी	57,72,000 / 5,77,200 / 50,000
4.	श्री ईश्वर सिंह राजपूत पिता श्री मोहन सिंह राजपूत, शाखा: उज्जैन मोबाईल: 83700 12075	भूमि सर्वे नं. 547/2, ग्राम उज्जैनिया, तहसील घटिया, जिला उज्जैन (म.प्र.) पर निर्मित प्लाट/भवन/शेड/स्ट्रक्चर, ऋण पुस्तिका नं. L-UJ021818, क्षेत्रफल: 500 वर्गमीटर, मालिक: श्री ईश्वर सिंह राजपूत पिता श्री मोहन सिंह राजपूत, चर्तु:सीमा: उत्तर: श्री ईश्वर सिंह की कृषि भूमि, दक्षिण: सड़क, पूर्व: श्री दरबार सिंह की भूमि, पश्चिम: श्री ईश्वर सिंह की भूमि	23.04.2024 / 23,46,583.45/- + ब्याज एवं अन्य खर्च - उसके बाद की गई रिकवरी	12,75,000 / 1,27,500 / 50,000
5.	मेसर्स अजमेरी इण्डस्ट्रीज, प्रो.: श्री नोवद खान शाखा: क्लॉथ मार्केट, इन्दौर मोबाईल: 83700 12016	ब्लॉक नं. 202, दूसरी मंजिल, अशोका हेरिटेज-ए, प्लाट नं. 15, कानुनगो बाखल, इन्दौर (म.प्र.) 452007 क्षेत्रफल: 877.32 वर्गफीट (बिल्ट-अप क्षेत्रफल), 1227 वर्गफीट (सुपर बिल्ट-अप क्षेत्रफल), मालिक: नावेद खान, चर्तु:सीमा: उत्तर: फलेट नं. 201, दक्षिण: श्री गोपाल शंकर का मकान एवं शुक्ला परिवार का निवास, पूर्व: फ्लेट नं. 203, पश्चिम: बद्रिलाल राधाकिशन जी का मकान एवं नगर निगम का उपयोग योग्य रास्ता एवं खुली जमीन	29.08.2023 / 1,25,05,636.74/- + ब्याज एवं अन्य खर्च - उसके बाद की गई रिकवरी	55,78,000 / 5,58,000 / 50,000
6.	मेसर्स गुरुकृपा इंटरप्राईजेस, प्रो.: श्री अवधेश जायसवाल पिता रामेश्वर दयाल जायसवाल शाखा: सियागंज, इन्दौर मोबाईल: 83700 12070	1. संपत्ति के सभी प्रमुख अंग प्रकोष्ठ क्र. 101, पहली मंजिल, सांई कृपा, 695 (पुराना नं. 481), एम.जी. रोड, तोपखाना, इन्दौर (म.प्र.), संपत्ति मालिक: श्री अवधेश जायसवाल पिता रामेश्वर दयाल जायसवाल, चतुर्सीमा: उत्तर: कॉमन पेसेज एवं प्रकोष्ठ क्र. 102, दक्षिण: एम.जी. रोड, पूर्व: बिल्डिंग नं. 694 (पुराना नं. 480), पश्चिम: बिल्डिंग नं. 696 (पुराना नं. 482) 2. संपत्ति के सभी प्रमुख अंग प्रकोष्ठ क्र. 102, पहली मंजिल, सांई कृपा, 695 (पुराना नं. 481), एम.जी. रोड, तोपखाना, इन्दौर (म.प्र.), संपत्ति मालिक: श्री अवधेश जायसवाल पिता रामेश्वर दयाल जायसवाल, चतुर्सीमा: उत्तर: कॉमन पेसेज एवं प्रकोष्ठ क्र. 103, दक्षिण: प्रकोष्ठ क्र. 101, पूर्व: बिल्डिंग नं. 694 (पुराना नं. 480), पश्चिम: बिल्डिंग नं. 696 (पुराना नं. 482) 3. संपत्ति के सभी प्रमुख अंग प्रकोष्ठ क्र. 103, पहली मंजिल, सांई कृपा, 695 (पुराना नं. 481), एम.जी. रोड, तोपखाना, इन्दौर (म.प्र.), संपत्ति मालिक: श्री अवधेश जायसवाल पिता रामेश्वर दयाल जायसवाल, चतुर्सीमा: उत्तर: कॉमन पेसेज एवं प्रकोष्ठ क्र. 104, दक्षिण: प्रकोष्ठ क्र. 102, पूर्व: बिल्डिंग नं. 694 (पुराना नं. 480), पश्चिम: बिल्डिंग नं. 696 (पुराना नं. 482) कुल बिल्टअप क्षेत्रफल: 600 वर्गफीट	20.07.2021 / 97,54,895 + ब्याज एवं अन्य खर्च - उसके बाद की गई रिकवरी	30,15,000 / 3,01,500 / 50,000
7.	श्री रामगोपाल पिता मिश्रीलाल पटेल एवं श्रीमती भावना पति रामगोपाल पटेल शाखा: सियागंज, इन्दौर मोबाईल: 83700 12070	संपत्ति के सभी प्रमुख अंग फ्लेट नं. 704, बहुमंजिला भवन राजकमल टॉवर की सातवीं मंजिल, प्लाट नं. 7-ए, 8-ए, 18-ए एवं 19-ए, उद्योग नगर कॉलोनी, इन्दौर (म.प्र.), क्षेत्रफल: 1050 वर्गफीट, मालिक: श्री रामगोपाल पिता मिश्रीलाल पटेल एवं श्रीमती भावना पति राम गोपाल पटेल, चर्तु:सीमा: उत्तर: फलेट नं. 705, दक्षिण: कॉमन पेसेज, पूर्व: फलेट नं. 703, पश्चिम: अन्य प्लाट,	08.03.2017 / 21,66,086/- + ब्याज एवं अन्य खर्च - उसके बाद की गई रिकवरी	6,05,000 / 60,500 / 50,000

(ऑनलाईन) ई-नीलामी दिनांक: 18.11.2024, समय: प्रात: 10 से सायं 6 बजे तक
दस्तावेज अपलोड करने की अंतिम दिनांक 11.11.2024 एवं ईएमडी जमा करने की अंतिम दिनांक व समय : 14.11.2024, दोपहर 4 बजे तक,
ईएमडी को छोड़कर शेष बोली की राशि जमा करने के लिए बैंक खाते का विवरण: अकाउंट नं. : 3283786076,
खाते का नाम: प्राधिकृत अधिकारी, सेन्ट्रल बैंक ऑफ इंडिया, क्षेत्रीय कार्यालय, इन्दौर, IFSC CODE: CBIN0280765

बिक्री की विस्तृत शर्तों और नियमों के लिए, कृपया सेन्ट्रल बैंक ऑफ इंडिया सिक्योर्ड क्रेडिटर की वेबसाइट यानी www.centralbank.co.in और सेवा प्रदाता की वेबसाइट https://www.ebkray.in/eauction_psb_login देखें। क्षेत्रीय कार्यालय इन्दौर 9522273419 से संपर्क कर सकते है।

सिक्यूरीटाईजेशन एक्ट 2002 के अंतर्गत विक्रय हेतु 30 दिवसीय वैधानिक सूचना

स्थान: इन्दौर, दिनांक: 18.10.2024
प्राधिकृत अधिकारी, सेन्ट्रल बैंक ऑफ इंडिया

M.P. POWER GENERATING COMPANY LIMITED
(A Government of M.P. Undertaking)
Block No. 9, Shakti Bhawan, Vidyut Nagar,
Rampur : Jabalpur- 482008
No. ED (HR&A)/MPPGCL/Rectt./2024-25/5167 Jabalpur, Dated : 17.10.2024

CAVEAT-NOTICE

Madhya Pradesh Power Generating Company Limited (MPPGCL), Jabalpur, vide Advertisement No. का.नि. (मा. सं. एवं प्र.)/भर्ती/2024-25/5165, जबलपुर, दिनांक 17/10/2024 has issued an advertisement for selection and appointment on the posts of Assistant Engineer (Gen.) on regular basis in M.P. Power Generating Company Ltd. (MPPGCL). MPPGCL apprehends that interested person may challenge the aforesaid Advertisement/ selection process before the Hon'ble High Court of M.P., Indore Bench. Therefore, by way of the instant public notice, it is being informed to the public at large that in case any Writ Petition is filed challenging the aforesaid Advertisement/selection process, an advance copy of the Writ Petition with all its annexures may be supplied to the Legal Section, O/o ED (HR&A), MPPGCL or to the Advocate of MPPGCL, whose details and addresses are mentioned as below: -

a. **Legal Section, O/o ED (HR&A), MPPGCL, Block No.9, Shakti Bhawan, Rampur, Jabalpur, M.P., 482008.**
b. **Shri Manish Nair, Advocate, 146 Advocate Chambers, High Court Campus, Indore, M.P.**

Sd/-
M.P. Madhyam/116925/2024 **CHIEF ENGINEER (HR&A)**

म.प्र. पॉवर जनरेटिंग कंपनी लिमि.
(मध्यप्रदेश शासन का उपक्रम)
ब्लॉक नं. 09, शक्ति भवन, रामपुर, जबलपुर - 482008
क्रमांक का.नि.(मा.संसा. एवं प्रशा.)/भर्ती/2024-25/5165 जबलपुर, दिनांक : 17.10.24

सहायक अभियंता (उत्पादन) के पदों पर (नियमित आधार पर) सीधी भर्ती हेतु विज्ञापन

मध्यप्रदेश पॉवर जनरेटिंग कंपनी लिमिटेड (म.प्र.पॉ.ज.क.लि.) पूर्ववर्ती म.प्र. राज्य विद्युत मण्डल की उत्तरवर्ती कंपनी है एवं म.प्र. शासन के पूर्ण स्वामित्व का उपक्रम है तथा प्रदेश में विद्युत उत्पादन के क्षेत्र में कार्यरत है। म.प्र.पॉ.ज.क.लि. अपने ताप एवं जल विद्युत संयंत्रों के संचालन-संधारण, नवीन संयंत्रों के निर्माण एवं अन्य आवश्यकताओं हेतु सहायक अभियंता (उत्पादन) के पद पर, सीधी भर्ती के माध्यम से चयन एवं नियुक्ति हेतु आवेदन आमंत्रित करती है।

विज्ञापित पद:-

स. क्र.	संवर्ग	पद नाम	पद कोड	विज्ञापित पद
1.	सहायक अभियंता (उत्पादन)	सहायक अभियंता (उत्पा.) – मैकेनिकल	P01	13
2.		सहायक अभियंता (उत्पा.) – इलेक्ट्रिकल	P02	15
3.		सहायक अभियंता (उत्पा.) – इलेक्ट्रॉनिक्स	P03	16
		कुल		**44**

विज्ञापित पद हेतु विस्तृत नियम एवं शर्तें, चयन प्रक्रिया, आवश्यक शैक्षणिक योग्यता, आवश्यक अनुभव, आयु सीमा एवं अन्य जानकारी हेतु मध्यप्रदेश पॉवर जनरेटिंग कंपनी लिमिटेड की आधिकारिक वेबसाइट **(https://mppgcl.mp.gov.in)** में "Career" लिंक में क्लिक कर विज्ञापित पद हेतु प्रदान की गई नियम पुस्तिका का अवलोकन करें।

महत्वपूर्ण तिथियां :-
आवेदन, **दिनांक 22.10.2024 (10:30 Hrs) से दिनांक 20.11.2024 (23:59 Hrs.) तक** केवल ऑनलाइन माध्यम से एम.पी. ऑनलाइन की वेबसाइट **(https://www.mponline.gov.in/portal** तथा **https://www.iforms.mponline.gov.in) पर** स्वीकार किये जायेंगे। अन्य किसी माध्यम से प्राप्त आवेदन मान्य नहीं किये जायेंगे।

M.P. Madhyam/116923/2024 **CHIEF ENGINEER (HR&A)**

कार्यालय जिला शिक्षा केन्द्र, सर्व शिक्षा अभियान, जिला-खण्डवा
कलेक्टोरेट परिसर, सिविल लाईन्स, जिला-खण्डवा
फोन: 0733 2- 243861, E-Mail Address : dpcknw@gmail.com
क्रमांक/जि.शि.के./जेम /2024/1653 खण्डवा, दिनांक16/10/24

।। विज्ञप्ति ।।

कार्यालय जिला शिक्षा केन्द्र खण्डवा अन्तर्गत आउट सोर्स आधार पर मैनपावर की व्यवस्था हेतु जेम पोर्टल पर जारी Bid GEM/2024/B/5492921 दिनांक 10.10.24 अपलोड की गई है। बिड में भाग लेनें की अंतिम दिनांक 31.10.24 निर्धारित है। उक्त बिड में मध्यप्रदेश में रजिस्टर्ड शासकीय/अर्द्धशासकीय/ निजी ऐजेंसी को प्राथमिकता प्रदान की जावेंगी। Bids के नियम एवं शर्ते जेम पोर्टल की साईट पर देखी जा सकती है।

जिला परियोजना समन्वयक,
जिला शिक्षा केन्द्र सर्व शिक्षा अभियान, खण्डवा

फॉर्म-ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों हेतु दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन)

पुष्प रत्न रियल्टी प्राइवेट लिमिटेड के ऋणदाताओं के ध्यानार्थ हेतु

प्रासंगिक विवरण

1.	कॉर्पोरेट ऋणी का नाम	**पुष्प रत्न रियल्टी प्राइवेट लिमिटेड**
2.	कॉर्पोरेट ऋणी के गठन की तिथि	17/06/2008
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट ऋणी गठित/पंजीकृत है	आरओसी मुम्बई
4.	कॉर्पोरेट ऋणी की निगमित पहचान संख्या/ सीमित दायित्व पहचान संख्या	U70100MP2008PTC020794
5.	कॉर्पोरेट ऋणी के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	जी-1, पुष्परतन कैसल, 12 कंचनबाग, इंदौर तुकोगंज, इंदौर, मध्य प्रदेश, भारत, 452001
6.	कॉर्पोरेट ऋणी के सम्बन्ध में दिवाला आरम्भ तिथि	16 अक्टूबर, 2024
7.	दिवालियापन संकल्प प्रक्रिया को बंद करने की अनुमानित तारीख	14 अप्रैल, 2025
8.	अंतरिम समाधान पेशेवर के रूप में कार्य करने वाले दिवालियापन पेशेवर का नाम और पंजीकरण संख्या	**श्री हस्ती मल कछारा** **आईबीबीआई पंजीकरण संख्या:** IBBI/IPA-002/IP-N00342/2017-2018/10992
9.	अंतरिम समाधान पेशेवर का पता और ईमेल पता जो समिति के पास पंजीकृत हो	**पंजीकृत पता:** ए-602, निर्माण अपार्टमेंट, पंप हाउस, विकास नगर, अंधेरी (पूर्व), मुंबई- 400093 ईमेल आईडी: hastimal.kachhara@gmail.com
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किए जाने वाला पता और ई-मेल	**पता:** ए-602, निर्माण अपार्टमेंट, पंप हाउस, विकास नगर, अंधेरी (पूर्व), मुंबई- 400093 ईमेल आईडी: cirp.pushpratna@gmail.com
11.	दावों के निवेदन की अंतिम तिथि	01 नवम्बर, 2024
12.	धारा 21 के उपधारा (6ए) के खंड (बी) के तहत लेनदारों की कक्षाएं, यदि कोई हों, अंतरिम संकल्प पेशेवर द्वारा निर्धारित	वर्ग में वित्तीय ऋणदाता (संहिता के प्रावधान के अनुसार गृह खरीदार/आवंटी)
13.	दिवालियापन पेशेवरों के नाम एक वर्ग में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचाने जाते हैं (प्रत्येक वर्ग के लिए तीन नाम)	1. श्री विकास गोपीचंद खियानी 2. श्री पंकज रमनदास मजीठिया 3. श्री कैलाश शाह
14.	(क) प्रासंगिक फार्म और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	(क) नोट्स में नीचे उल्लिखित प्रासंगिक प्रपत्र (ख) यहां उल्लिखित अधिंत प्रतिनिधि का विवरण: **1. श्री विकास गोपीचंद खियानी** पता: 910, 9वीं मंजिल, अजमेरा सिकोवा, नित्यानंद नगर, घाटकोपर पश्चिम, मुंबई शहर, महाराष्ट्र, 400086 **आईबीबीआई रजि. नं.** IBBI/IPA-001/IP-P-02738/2022-2023/14194 ईमेल: cavikas.khiyani@gmail.com **2. श्री पंकज रमनदास मजीठिया** पता: सुइट नं. 301 304, मेट्रो एवेन्यू, गुरुनानक पेट्रोल के सामने पंप, मैजिकब्रिक्स वे मेट्रो स्टेशन के पास, अंधेरी पूर्व, मुंबई शहर, महाराष्ट्र, 400069 **आईबीबीआई रजि. नं.** IBBI/IPA-001/IP-P00452/2017-2018/10795 ईमेल: pankaj@pcpl.net.in **3. श्री कैलाश शाह** पता: 505, 21वीं सदी का बिजनेस सेंटर, वर्ल्ड ट्रेड सेंटर रिंग रोड के पास, सूरत, गुजरात, 395002 **आईबीबीआई रजि. नं.** IBBI/IPA-001/IP-P00267/2017-2018/10511 ईमेल: ipktshah@gmail.com

एतद्द्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी कानून न्यायाधिकरण ने **16 अक्टूबर 2024** को **पुष्प रत्न रियल्टी प्राइवेट लिमिटेड** की कॉर्पोरेट दिवाला समाधान प्रक्रिया शुरू करने का आदेश दिया है।
पुष्प रत्न रियल्टी प्राइवेट लिमिटेड के लेनदारों से अनुरोध है कि वे प्रविष्टि संख्या 10 के समक्ष उल्लिखित पते पर अंतरिम समाधान पेशेवर के समक्ष **01 नवंबर 2024** को या उससे पहले सबूत के साथ अपने दावे प्रस्तुत करें।
वित्तीय लेनदार अपने दावों को केवल इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ दावे प्रस्तुत कर सकते हैं। दावों के प्रमाण की प्रस्तुति भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के अध्याय-IV के अनुसार की जानी चाहिए। दावे का प्रमाण सीआईआरपी विनियमों में निम्नलिखित निर्दिष्ट प्रपत्रों के माध्यम से प्रस्तुत किया जाना है:
- फॉर्म बी - परिचालन ऋणदाताओं द्वारा दावे के लिए
- फॉर्म सी - वित्तीय ऋणदाताओं द्वारा दावे के लिए
- फॉर्म सीए - वर्ग में वित्तीय ऋणदाताओं द्वारा दावे के लिए (कोड के प्रावधान के अनुसार गृह खरीदार/आवंटी)
- फॉर्म डी - कामगारों और कर्मचारियों द्वारा दावे के लिए
- फॉर्म ई - कामगारों और कर्मचारियों के अधिकृत प्रतिनिधियों द्वारा दावों के लिए
- फॉर्म एफ - ऋणदाताओं (वित्तीय ऋणदाताओं और परिचालन ऋणदाताओं के अलावा) द्वारा दावों के लिए

संबंधित प्रपत्र भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (आईबीबीआई) की वेबसाइट (https://ibbi.gov.in/home/downloads) से डाउनलोड किए जा सकते हैं।
प्रविष्टि संख्या 12 में सूचीबद्ध वर्ग से संबंधित वित्तीय लेनदार, फॉर्म सीए में लेनदारों के वर्ग (कोड के प्रावधान के अनुसार गृह खरीदार/आवंटी) के अधिंत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 में सूचीबद्ध तीन दिवाला पेशेवरों में से इसके अधिकृत प्रतिनिधि की पसंद का संकेत देगा।
दावे के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा, जिसमें दावों को पूरी तरह से खारिज करना शामिल है, लेकिन यह उस तक सीमित नहीं है।

हस्ता/-
श्री हस्ती मल कच्छारा
पुष्प रत्न रियल्टी प्राइवेट लिमिटेड के अंतरिम समाधान पेशेवर,
आईबीबीआई पंजीकरण संख्या: IBBI/IPA-002/IP-N00342/2017-2018/10992
दिनांक: 18.10.2024
स्थान: इंदौर